

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-26189709; Fax-20904365

Petition No. 60/GT/2024

Date: 30.8.2024

To,

The General Manager (Commercial),
THDC India Limited,
Pragati Puram, By Pass Road,
Rishikesh-249201
Uttarakhand

Sir,

Subject: Petition seeking Revision of Tariff of Koteswar Hydro Electric Project (KHEP) (4x100MW) for the period 1.4.2019 to 31.3.2024 on account of interim truing up limited to meet the liabilities as per the arbitration award dated 17.12.2010 read with the orders of Hon'ble Delhi High Court dated 13.12.2019, 12.7.2023, 28.7.2023 paid by THDCIL on 27.1.2020 and 31.8.2023, in terms of Regulations 13(3) and 76 & 77 of the Tariff Regulations, 2019.

Reference: ROP of the hearing dated 13.8.2024 in Petition No. 60/GT/2024.

In continuation of ROP dated 13.8.2024 and on check, the Petitioner is directed to file the following additional information on or before **27.9.2024** after serving copy to the Respondents:

2019-24 period

- a) *The Petitioner has submitted the calculation of the item-wise principal and interest amounts of Rs. 475.70 Crores and Rs. 701.66 Crores respectively, as detailed in Annexure E (Page 732 of the pleadings). The Petitioner shall submit the same item-wise calculation, with the principal amount divided into the original amount (as per award dated 17.12.2010, as referenced in Annexure E) and the escalation amount (including calculations). Additionally, the interest amount should be bifurcated into pre-award and post-award periods, with year-wise interest calculations. Information shall be provided in pdf format as well as in editable Excel sheet, including all formulas and linkages in the soft copy*
- b) *Any further additional information required to be submitted by the Petitioner.*

2. The Respondents shall file their replies by **18.10.2024** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **1.11.2024**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours Sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents